

17.02.2006

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8.  
MA 87/2006  
OA 2283/2003

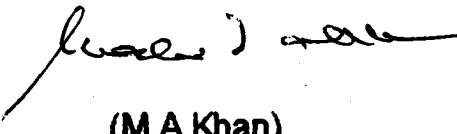
Present: None for the applicant in MA 87/2006.

MA 87/2006

By order dated 3.6.2005 in OA 2283/2003, the respondents were directed to grant all consequential benefits including monetary benefits to the applicant arising from his promotion to the post of Assistant Commissioner w.e.f.01.3.1983, any, within a period of four months from the date of the certified copy of the order received by the respondents.

Present application has been filed by the respondents to implement the order of the Tribunal by four months. <sup>E</sup> ~~From~~ the facts and nature of the case, we accede to grant the respondents four months time to implement the order of the Tribunal. MA is disposed of.

  
(N.D. Dayal)  
Member (A)

  
(M.A. Khan)  
Vice-Chairman(J)

/kdr/